

1
**IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR**

**BEFORE
HON'BLE SHRI JUSTICE VIVEK AGARWAL**

ON THE 24th OF APRIL, 2024

WRIT PETITION No. 9677 of 2024

BETWEEN:-

**RAMBHAROSH BHALAVI (UIKEY) S/O SHRI AGAN
UIKEY, AGED ABOUT 42 YEARS, OCCUPATION: GRAM
ROJGAR SAHAYAK GRAM PANCHAYAT PUTTARRA
JANPAD PANCHAYAT AND TAHSIL AMARWADA
DISTRICT CHHINDWARA R/O VILLAGE PUTTARRA
DISTRICT CHHINDWARA (MADHYA PRADESH)**

.....PETITIONER

(BY SHRI MUKESH KUMAR AGRAWAL - ADVOCATE)

AND

- 1. THE STATE OF MADHYA PRADESH THROUGH ITS
PRINCIPAL SECRETARY DEPARTMENT OF
PANCHAYAT AND RURAL DEVELOPMENT
MANTRALAYA VALLABH BHAWAN BHOPAL
(MADHYA PRADESH)**
- 2. COLLECTOR, CHHINDWARA, DISTRICT
CHHINDWARA, (MADHYA PRADESH)**
- 3. ZILA PANCHAYAT CHHINDWARA, THROUGH ITS
CHIEF EXECUTIVE OFFICER DISTRICT
CHHINDWARA (MADHYA PRADESH)**
- 4. JANPAD PANCHAYAT AMARWADA, THROUGH ITS
CHIEF EXECUTIVE OFFICER, DISTRICT
CHHINDWARA (MADHYA PRADESH)**
- 5. GRAM PANCHAYAT PUTTARRA, THROUGH ITS
SECRETARY JANPAD PANCHAYAT AMARWADA
DISTRICT CHHINDWARA (MADHYA PRADESH)**

.....RESPONDENTS

***(BY SHRI MANAS MANI VERMA - GOVERNMENT ADVOCATE FOR THE
STATE)***

.....

This petition coming on for admission this day, the court passed the following:

ORDER

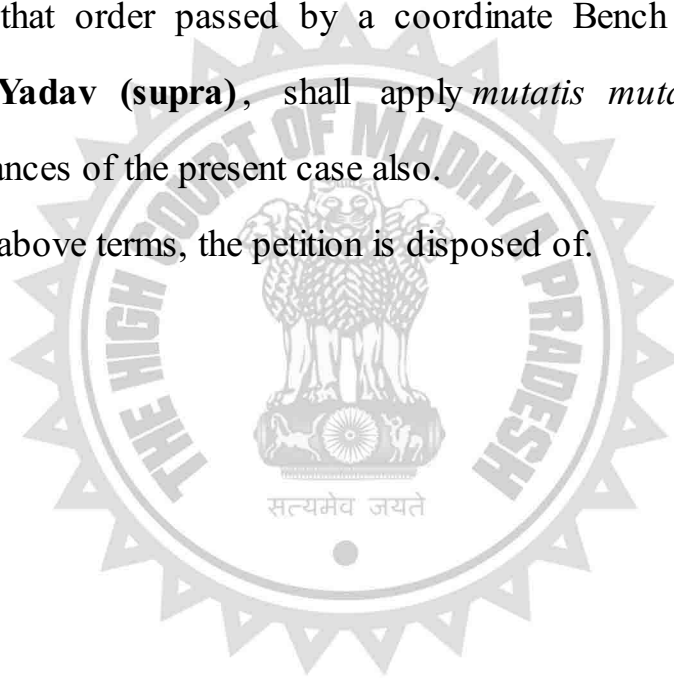
Petitioner is seeking parity with the order dated 2/03/2022 passed in **W.P. No. 4875/2022 (Dileep Kumar Yadav Vs. State of M.P. and others)** . It is submitted that the said order shall apply to the facts of the present case also.

This proposition is not disputed by Shri Manas Mani Verma, learned Government Advocate.

Accordingly, this petition is disposed of in the same terms and it is directed that order passed by a coordinate Bench of this court in **Dileep Kumar Yadav (supra)**, shall apply *mutatis mutandis* to the facts and circumstances of the present case also.

In above terms, the petition is disposed of.

MTK



**(VIVEK AGARWAL)
JUDGE**